

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 589 of 2000

Tuesday, this the 6th day of June, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. R. Murugaswamy,  
S/o Rangan,  
No.29, West Street, Pallapalayam Post,  
Pallapalayam Mangalam,  
Coimbatore District. ....Applicant

By Advocate Mr. TC Govindaswamy

Versus

1. Union of India represented by the  
Secretary to the Government of India,  
Ministry of Railways, Rail Bhavan,  
New Delhi.

2. The General Manager,  
Southern Railway,  
Headquarters Office, Madras-3

3. The Divisional Railway Manager,  
Southern Railway,  
Palghat Division, Palghat. ....Respondents

By Advocate Mr. James Kurian

The application having been heard on 6th June, 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Since the Miscellaneous Application for condonation of  
delay is dismissed, this application is to be dismissed as  
time barred.

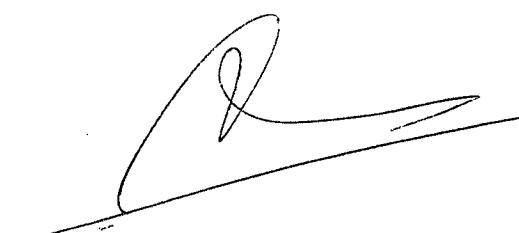
2. That apart, the applicant says that he is the brother  
of late R. Palaniswamy, who was working as Assistant Station  
Master in Palghat Division and the said Palaniswamy died on  
2-6-1993.

3. In the light of the dictum laid down in Haryana State Electricity Board & Another Vs. Hakim Singh [JT 1997 (8) SC 332], Umesh Kumar Nagpal Vs. State of Haryana & Others [JT 1994 (3) SC 525] and Jagdish Prasad Vs. State of Bihar & Another [JT 1995 (9) SC 131], this Original Application is only to be dismissed.

4. Accordingly, I do not find any ground, much less any good ground, to allow the application.

5. The Original Application is dismissed. No costs.

Tuesday, this the 6th day of June, 2000



A.M. SIVADAS  
JUDICIAL MEMBER

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